

### British Private Capital

6959. **Shri Bhogendra Jha:** Will the Minister of Finance be pleased to state:

(a) the total amount of British private capital invested in India at present; and

(b) its break up, industry-wise; and what was the total amount in 1947 industry-wise?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). The earliest and the latest surveys of foreign investments in India made by the Reserve Bank of India relate to the position as at the end of June, 1948 and March, 1965 respectively. A statement showing the break up of outstanding U.K. private investments by broad categories of industries on these dates, is laid on the Table of the Lok Sabha. Industry-wise figures of U.K. investments approved during the years 1965-66 and 1966-67 have also been incorporated in the statement laid on the Table of the House. [Placed in Library. See No. LT-1231/67].

दिल्ली में यमुना बाजार से झुग्गियों का हटाया जाना

6960. श्री यशवन्त सिंह कुशवाहा :  
श्री प्रकाशवीर शास्त्री :  
श्री रामावतार शर्मा :  
डा० सूर्य प्रकाश पुरी :  
श्री रघुबीर सिंह शास्त्री :  
श्री शिवकुमार शास्त्री :  
श्री आत्म दास :

क्या निर्माण, आवास तथा पूर्ति मंत्री 13 जुलाई, 1967 के अतारंकित प्रश्न संख्या 5580 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली में यमुना बाजार से झुग्गियों के हटाये जाने तथा वहां रहने वाले लोगों को बसाने और विशेष रूप से दिल्ली प्रशासन द्वारा उन्हें सस्ते दामों पर जमीन दी जाने तथा वित्तीय

सहायता दी जाने के बारे में वर्तमान स्थिति क्या है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : यमुना बाजार क्षेत्र में सरकारी तथा सार्वजनिक भूमि पर अभी तक अनधिवास करने वाले परिवारों के साथ झुग्गी-झोंपड़ी हटाने की योजना के उप-बन्धों के अनुसार, जब इस क्षेत्र को सफ़ाई के लिए लिया जायेगा, कार्यवाई की जायेगी इस योजना के अन्तर्गत वे लोग जो कि 31 जुलाई, 1960 से पूर्व-सरकारी तथा सार्वजनिक भूमि पर अनधिवास कर रहे थे, किराये के आधार पर वैकल्पिक वास के पात्र हैं। इस योजना में प्लाटों के बेचे जाने की कोई व्यवस्था नहीं है और न अनधिवासियों को वित्तीय सहायता देना ही परिकल्पित है।

### Independent status of Scheduled Castes and Scheduled Tribes Commissioners' Office

6961. **Shri A. K. Kisku:**  
**Shri P. B. Thakur:**

Will the Minister of Social Welfare be pleased to state:

(a) whether it is a fact that in his very first report for 1951, the Commissioner of Scheduled Caste and Tribes raised the question of his independent status like any other statutory office and demanded that "an independent and impartial agency" should function under him;

(b) whether it is also a fact that he reported next year that it had been "decided that the status of his office was the same as that of any other statutory office";

(c) whether the same position was reported in his subsequent annual reports, but only upto the year 1956-57;

(d) whether since 1957-58, there has been a reversal of Government's earlier

decision regarding the status of the Commissioner's office; and

(e) if so, the reasons therefor?

**The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha):** (a) to (c). Yes.

(d) No.

(e) Does not arise.

**I.A. & A.S. Officers on Deputation to Government Companies**

**6962. Shri Surendramath Dwivedy:** Will the Minister of Finance be pleased to state:

(a) whether the question of propriety in sending I.A. & A.S. Officers from the Indian Audit and Accounts Department on deputation to Government companies who are put in charge of finances and accounts and possibilities of the same officers occupying posts in the Audit Office for the purpose of audit of the same Companies has been brought to the notice of Government;

(b) whether Government have examined this matter and how far the impartiality in audit could be maintained in such cases; and

(c) the number of I.A. & A.S. Officers who had been on deputation to Government Companies in the years 1964, 1965 and 1966?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). The point of propriety underlying the question has been brought to the notice of the Comptroller and Auditor General and there is no doubt that he will, in making postings of officers immediately on reversion from such deputations, see that there is no embarrassment caused either to the company or to the officer.

(c) The information asked for will be collected and placed on the Table of the House.

**Collaboration with Indo-U.S.A. Co-operative League**

**6963. Shri P. Gopalan:  
Shrimati Suseela Gopalan:  
Shri E. K. Nayanar:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the U.S.A. Cooperative League has offered to collaborate with the Indian Co-operative Institution in establishing fertilizer and agricultural processing industries;

(b) if so, the major conditions of the U.S. offer; and

(c) the reaction of Government thereto?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) to (c). There is a proposal to establish a fertilizer factor in the cooperative sector with the assistance of the International Co-operative Development Association of U.S.A. and the U.S.A.I.D. A technical team from the International Co-operative Development Association of U.S.A. arrived in India in June, 1967 to prepare an economic & technical feasibility report for the establishment of a plant or plants in the cooperative sector. The terms of agreement with the U.S. Cooperatives in establishing the factory will be negotiated after this report is received.

There is no offer of collaboration from the Coperative League of U.S.A. for establishing agricultural processing industries.

**Flood Control Schemes for Orissa**

**6964. Shri Chintamani Panigrahi:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any amount has been allotted for flood control, drainage and waterlogging measures in Orissa for 1967-68;

(b) the major rivers which still pose the flood problem for Orissa;